

BEFORE NATIONAL GREEN TRIBUNAL PRINCIPAL BENCH

OA NO. 435 OF 2025

IN THE MATTER:

News Item titled "Ludhiana: Dairy waste destroying STPs says Seechewal" appearing in The Hindustan Times dated 14.08.2025

AFFIDAVIT ON BEHALF OF MUNICIPAL CORPORATION, LUDHIANA IN COMPLIANCE OF ORDER DATED 01.09.2025.

I, Paramdeep Singh, Additional Commissioner of Municipal Corporation, Ludhiana do hereby solemnly affirm and declare as under:

1. That the matter as contained in OA NO. 435 OF 2025 News Item titled "Ludhiana: Dairy waste destroying STPs says Seechewal" appearing in The Hindustan Times dated 14.08.2025.

2. That the Hon'ble Tribunal was pleased to pass the following order:-

"5. Power of the Tribunal to take up the matter suo-motu has been recognized by the Hon'ble Supreme Court in the matter of "Municipal Corporation of Greater Mumbai vs. Ankita Sinha & Ors." reported in 2021 SCC Online SC 897.

6. Hence, we implead the following as respondents in the matter:

- i. Punjab Pollution Control Board, through its Member Secretary, Head Office, Vatavaran Bhawan, Punjab Pollution Control Board, Nabha Road, Patiala;
- ii. Municipal Corporation, Ludhiana, through its Commissioner, Zone-D, Saraba Nagar, Ludhiana;

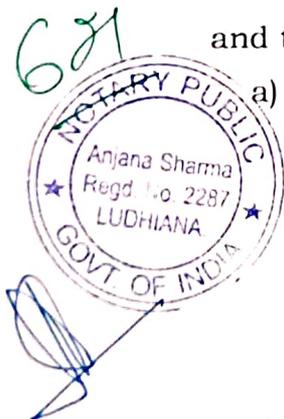


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- iii. Department of Water Supply & Sanitation, Punjab, through its Principal Secretary, Pb. Civil Sectt-2, Sector-9, Chandigarh.
- iv. Central Pollution Control Board, through its Member Secretary, Parivesh Bhawan, East Arjun Nagar, Delhi-110032; and
- v. Department of Animal Husbandry, Punjab, Livestock Complex, Sector 68, Sahibzada Ajit Singh Nagar (Mohali), PIN-160062

7. Issue notice to the above respondents for filing their response/reply by way of affidavit at least one week before the next date of hearing. If any respondent directly files the reply without routing it through his Advocate, then the said respondent will remain virtually present to assist the Tribunal.”

3. It is respectfully submitted that in compliance to aforementioned order, the undersigned took cognizance and took following actions: -



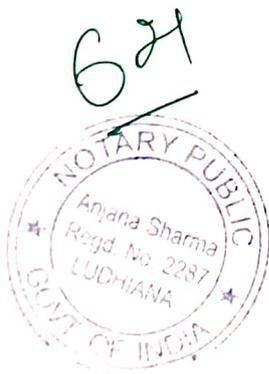
a) The Municipal Corporation has closed the point near Slaughterhouse where drain of dairy waste was connected with sewer line in the Dairy Complex, Haibowal through which cow dung was reaching the STP Balloke. Further, Municipal Corporation Ludhiana identified 4 more points where drains constructed by Punjab water Supply and sewer board (PWSSB) are connected with sewer line leading to the STP Balloke. PWSSB have been instructed to plug these points, so that this does not affect the working of STP Balloke. Pictures of the abovementioned sites are enclosed herewith and marked as **ANNEXURE A-1**.

b) Further, in order to check excess usage of water by dairy owners due to which excess wastewater is coming at ETP (which is designed to treat wastewater of dairy waste), The Deputy Commissioner Ludhiana, vide order No. 1154-70/MA dated 26.08.2025 directed all dairy owners to install flow meters and instructed that strict action will be taken against dairy owners if they do not install the same. Copy of order No. 1154-70/MA dated 26.08.2025 is enclosed herewith and marked as **ANNEXURE A-2**.

c) That currently, there is no outlet point in Haibowal and Tajpur dairy complex from where dairy waste is going into Budha Dariya.

d) That for proper management of cow dung, PEDDA has installed a 235 TPD bio-gas plant in the Dairy Complex, Haibowal, Ludhiana which is currently operational. Additionally, two more plants (300 Ton Per Day each) are proposed by PEDDA for Haibowal and Tajpur Dairy complex for effective management of cow dung and they have been allotted the work of bio-gas plant of Haibowal dairy complex.

e) Till these bio-gas plants are constructed by PEDDA, Municipal Corporation Ludhiana has provided 3 designated sites each in the Dairy Complex, Haibowal and Tajpur where dairy owners have been instructed to dispose of cow dung. Pictures of 3 designated sites in the dairy complex Haibowal and



A handwritten signature in blue ink, consisting of several overlapping loops and lines.

Tajpur is enclosed herewith and marked as **ANNEXURE A-3.**

The Municipal Corporation lifts cow dung from these sites regularly and dispose of it as per due process. Further, the Municipal Corporation Ludhiana has floated a tender for door to door collection of cow dung for these dairy complexes. Due date of opening of the tender is 05.12.2025.

f) It is pertinent to mention that the issue of illegitimate disposal of cow dung is being continuously monitored after every 15 days at the level of High-Level committee chaired by Cabinet Minister, Punjab. Further, his excellency Governor, Punjab is also conducting periodical meetings with all officials of Ludhiana to prevent any illegitimate disposal of Cow dung. In pursuant to above said directions, Municipal corporation has plugged all the points and is making all sincere efforts to curb the illegitimate dumping of cow dung.

g) That during this drive of checking Haibowal Dairy complex, letters were issued to the Commissioner of Police Ludhiana to lodge the FIRs against 61 Dairy owners who did not comply with the directions and letter has also been forwarded to the PPCB to disconnect electricity connection of 11 dairy owners who do not dispose of cow dung at the PEDDA plant/ at Municipal Corporation, Ludhiana designated sites. Moreover, a total of 458 Challans has also been issued by the health department Municipal Corporation, Ludhiana against the violators till date.



Further, during checking of Tajpur Dairy Complex, letters were issued to the Commissioner of Police, Ludhiana to lodge FIRs against 105 dairy owners who do not dispose of cow dung at the PEDDA plant/ at Municipal Corporation Ludhiana designated sites and a total of 444 Challans have been issued by the health department of Municipal Corporation, Ludhiana against the violators till date.

4. That it is submitted that the Municipal Corporation, Ludhiana, has always been very diligently in taking steps towards preservation of Environment in accordance with the relevant rules and directions passed by this Hon'ble Tribunal.

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VERIFICATION:

Certified that the affidavit/SPA/GPA has been readover & explained to the deponent/executant who seemed directly to understand the same at the time making thereof.

DEPONENT

Verified that the contents of abovementioned paras of the above report are true and correct to the best of my knowledge as derived from the official record. No part of the above reply is false and nothing material has been concealed therein.

Date: 26/11/2025

Place:

DEPONENT

Vandana Kaur
Identified that the deponent has signed before me, I am a verified person.

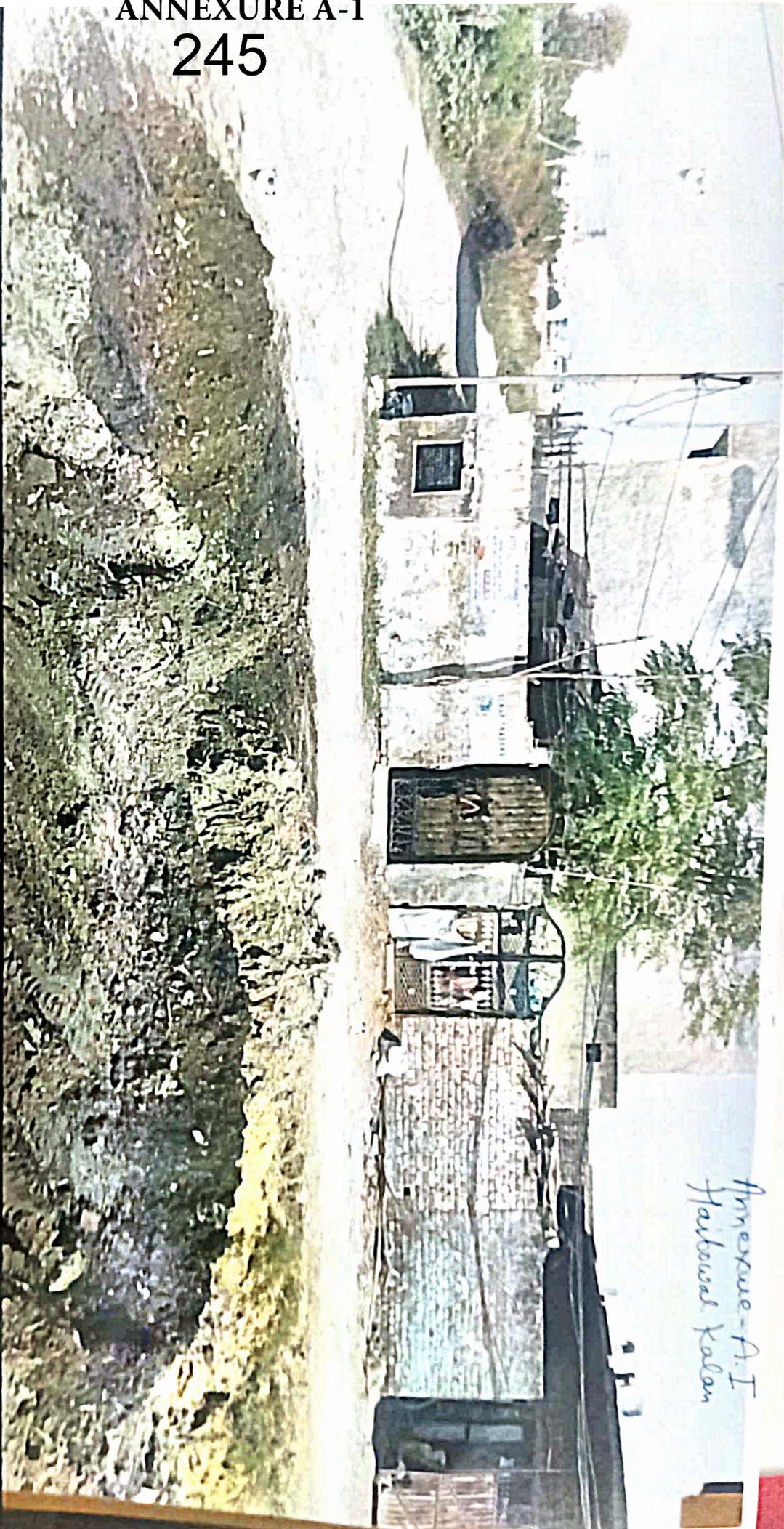
ATTESTED AS IDENTIFIED

Notary Public Ludhiana (PT)

26 NOV 2025

ANNEXURE A-1

245

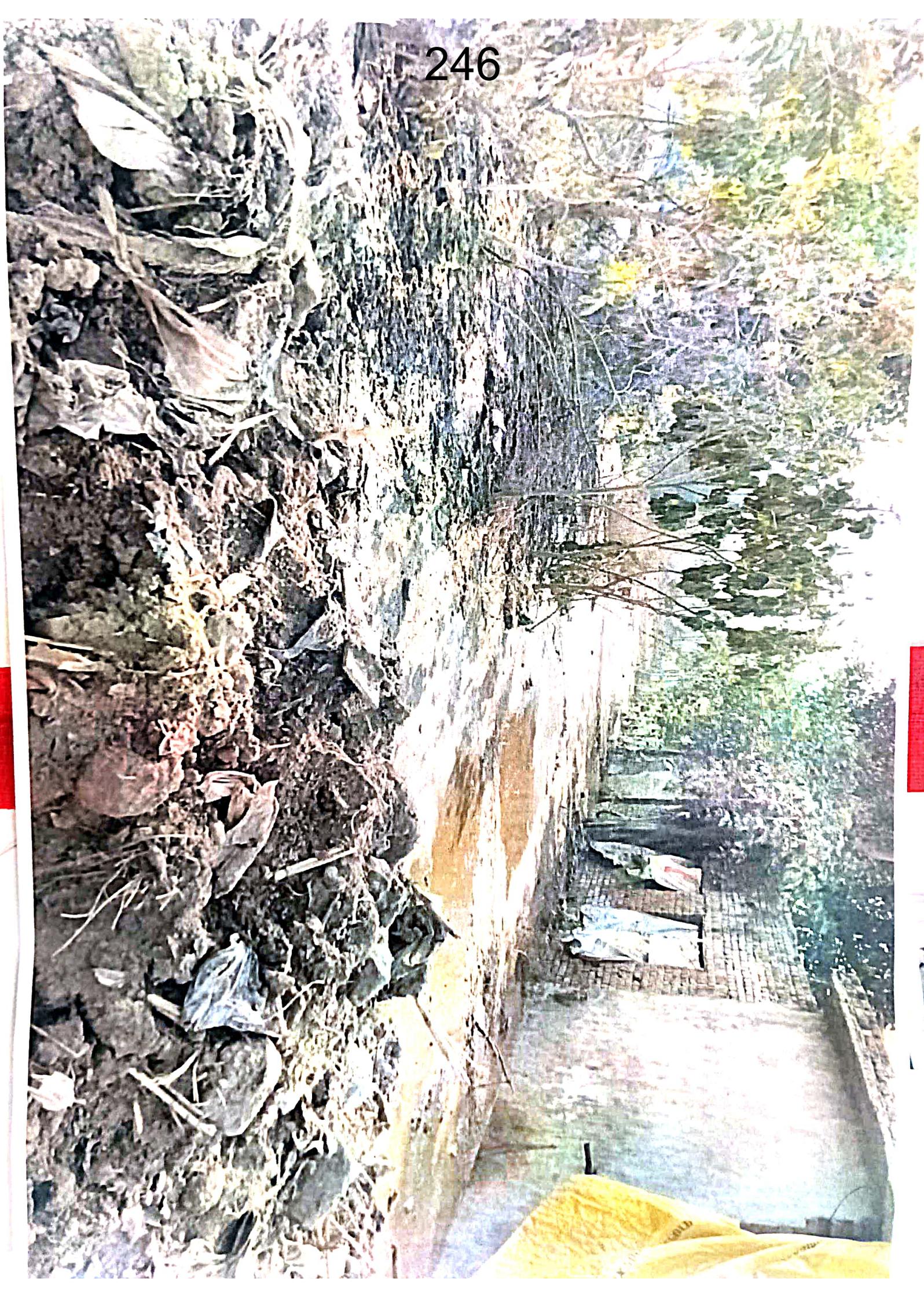


Annexure-A.I
Haibowal Kalan

QGR+MQC, Bank Colony, Haibowal Kalan,
Punjab 141001, India,
30.926629, Long: 75.791931
Oct, 25, 02:39 pm, Monday

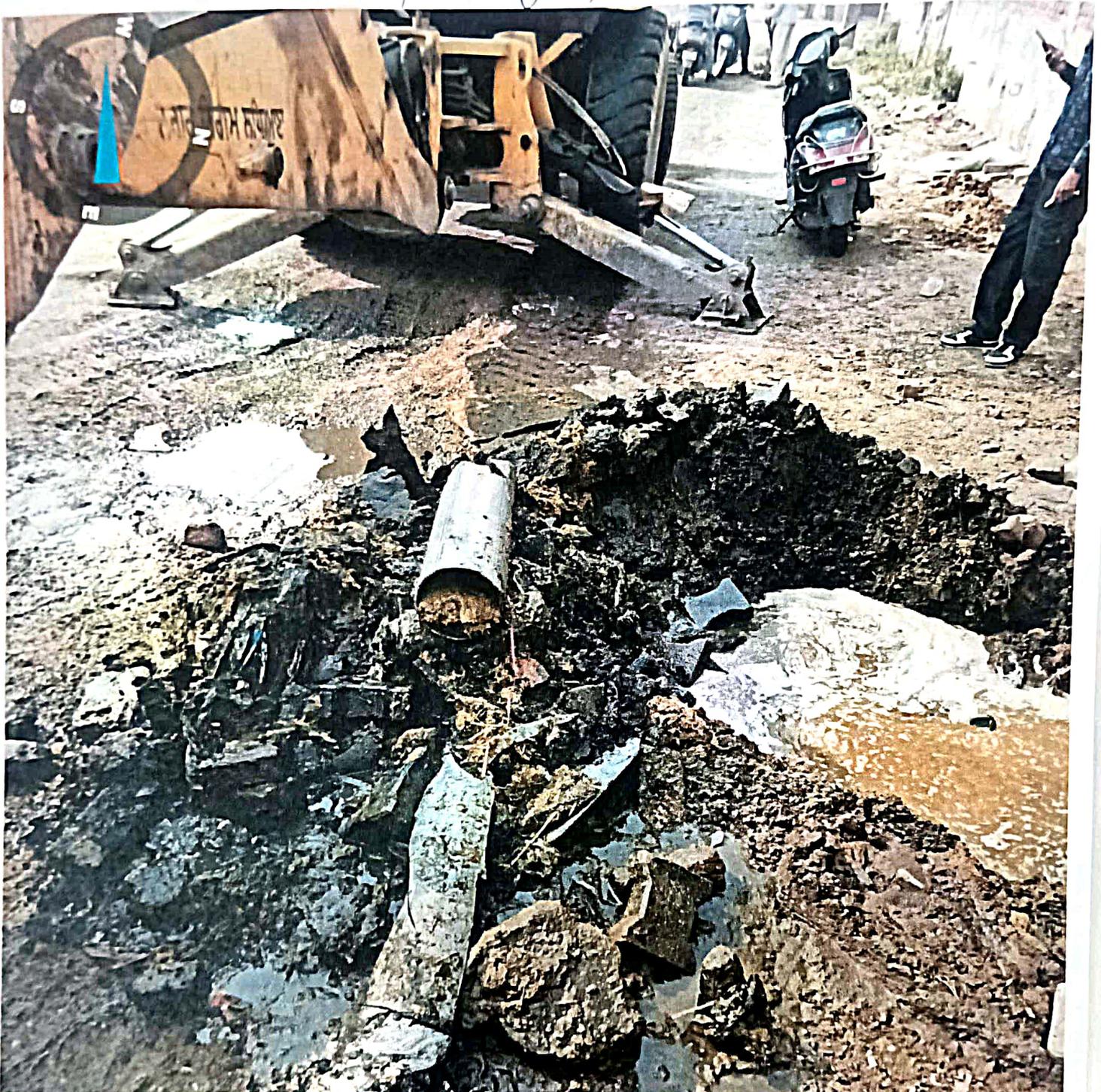
30.4



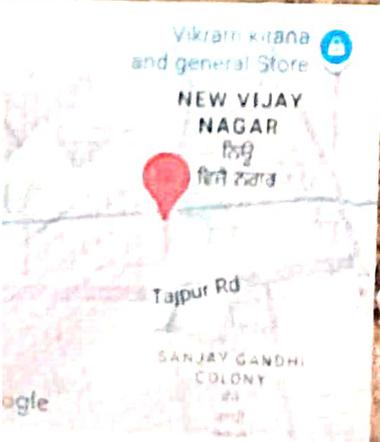


Tajpur Dairy Complex

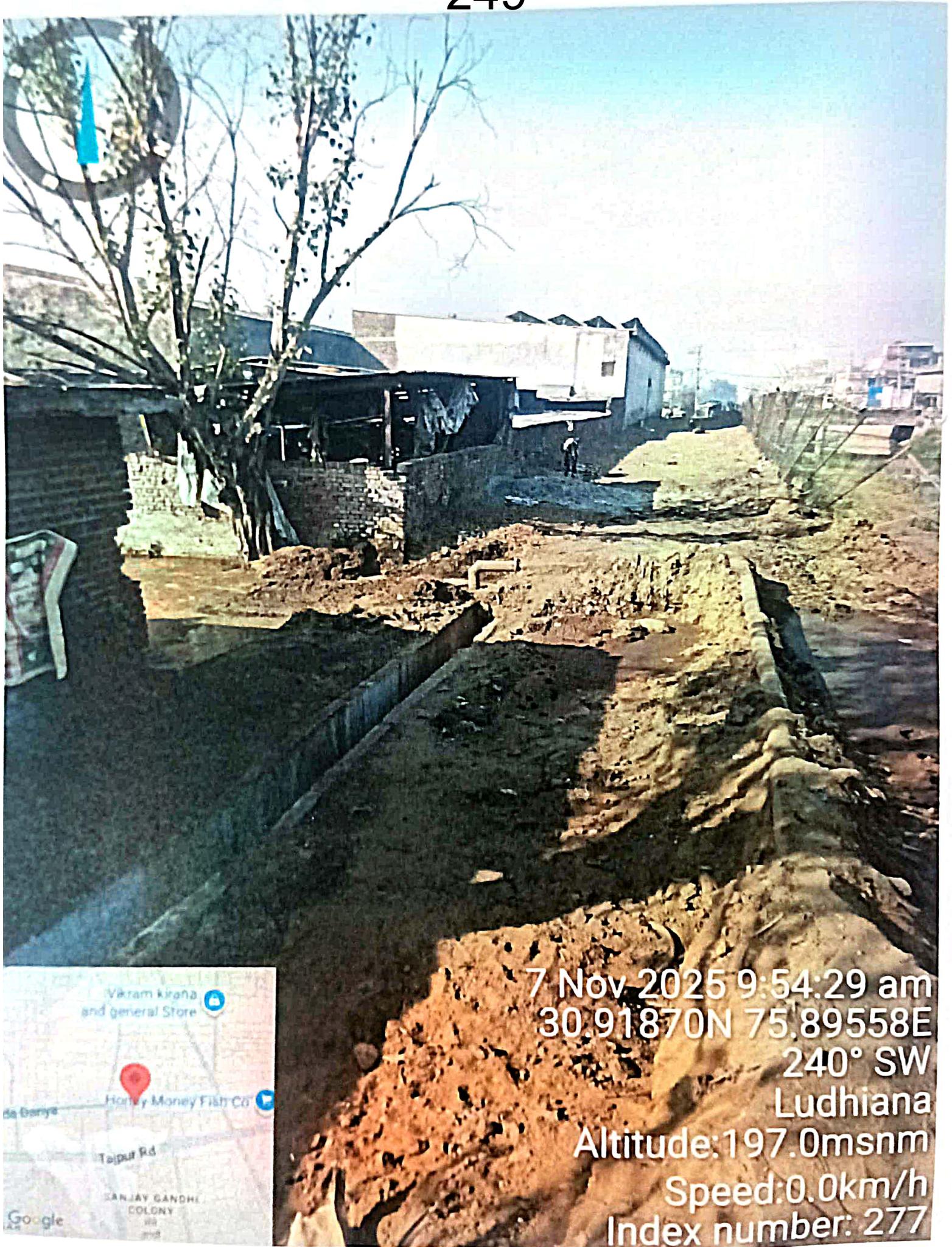
Annexure A.I



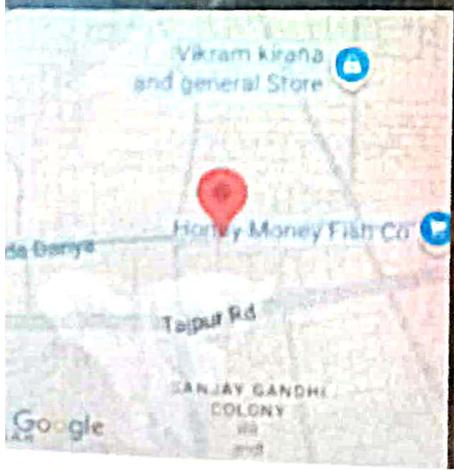
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Ludhiana
Altitude: 187.0msm
Speed: 0.0km/h
Index number: 335

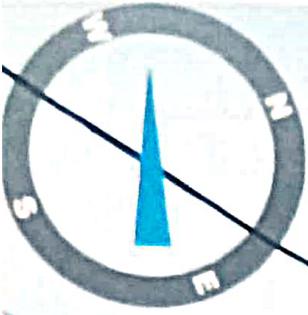


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Ludhiana
Altitude: 214.4mslm
Index number: 332



7 Nov 2025 9:54:29 am
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Ludhiana
Altitude: 197.0msnm
Speed: 0.0km/h
Index number: 277





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Ludhiana
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Speed: 0.0km/h
Index number: 336

TRUE TRANSLATION PUNJABI TO ENGLISH

Office of the District Commissioner-cum-District Magistrate, Ludhiana.
(M.A Branch)

Order

During the meeting of the high Level Committee formed by the Punjab Government regarding the Rejuvenation of Budha River, the committee has given orders that all the dairies operating at Tajpur Road and Haibowal are using water in large quantities, which is causing wastage of water.

Therefore, I Himashu Jain, I.A.S. District Magistrate, Ludhiana in exercise of the powers vested in me under Section 163 of the Bharatiya Nagarik Suraksha Sanhita, 2023 hereby issue an order that the owner of all the dairies in Tajpur Dairy Complex and Haibowal Dairy Complex shall install water meters in their respective dairies within 15 days so that the water consumption can be in the prescribed quantity.

This order is passed unilaterally keeping in view the urgency of the matter and is addressed to the General Public. This Orders may be publicized through the press media by the District Public Relations Officers, District Ludhiana. Copies of this order shall be put up on the notice boards of the all Sub-Divisional Magistrates, Tehsildars, Municipal Councils, BDPOs, Block Samritis, Zilla Parishads and offices, all gram panchayat's, Railways Stations, Bus Stands and sadar Mukamas etc. for implementation.

This order was issued today, dated 26.08.2025, under my signature and court seal.

Sd/-

District Magistrate,

Ludhiana

NO. 1154-70/M.A

Dated 26.08.2025

Copy of the same is forwarded for information and for appropriate action.

1. Chief Secretary/ Home Secretary, Government of Punjab, Chandigarh.
2. Commissioner, Patiala Division, Patiala
3. Commissioner Police, Ludhiana.
4. Commissioner, Municipal Corporation, Ludhiana.
5. District and Session Judge, Ludhiana.
6. Concerned Sub Divisional Magistrate, District Ludhiana.
7. Civil Surgeon, Ludhiana.
8. Executive Engineer, Punjab Swerage Board, Ludhiana.
9. District Public Relations Office, Ludhiana.
10. Related others Group.

District Magistrate,

Ludhiana



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 ਦਫਤਰ ਤਿਲੁ ਮੈਜਿਸਟਰੇਟ - ਕਮ - ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ
 OFFICE OF THE DEPUTY COMMISSIONER - CUM -
 DISTRICT MAGISTRATE, LUDHIANA
 (M.A Branch)

ਹੁਕਮ

ਰਿਜ਼ਵਾਨੇਸਨ ਆਫ ਬੁੱਢਾ ਦਰਿਆ ਸਬੰਧੀ ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਬਣਾਈ ਗਈ ਹਾਈ ਲੈਵਨ ਕਮੇਟੀ ਦੀ ਮੈਟਿੰਗ ਦੌਰਾਨ ਕਮੇਟੀ ਵਲੋਂ ਆਦੇਸ਼ ਦਿੱਤੇ ਗਏ ਹਨ ਕਿ ਤਾਜਪੁਰ ਰੋਡ ਅਤੇ ਹੈਬੋਵਾਲ ਵਿਖੇ ਚਲ ਰਹੀਆਂ ਸਾਰੀਆਂ ਡੈਅਰੀਆਂ ਵਲੋਂ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਜ਼ਿਆਦਾ ਮਾਤਰਾ ਵਿੱਚ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਜਿਸ ਨਾਲ ਪਾਣੀ ਦੀ ਬਰਬਾਦੀ ਹੋ ਰਹੀ ਹੈ।

ਇਸ ਲਈ ਮੈ. ਹਿਮਾਸੂ ਜੈਨ, ਆਈ.ਏ.ਐਸ, ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ, ਲੁਧਿਆਣਾ ਭਾਰਤੀ ਨਾਗਰਿਕ ਸੁਰੱਖਿਆ ਸੰਹਿਤਾ 2023 ਦੀ ਧਾਰਾ 163 ਅਧੀਨ ਪ੍ਰਾਪਤ ਹੋਏ ਅਧਿਕਾਰਾਂ ਦੀ ਵਰਤੋਂ ਕਰਦਾ ਹੋਇਆ, ਇਹ ਹੁਕਮ ਜਾਰੀ ਕਰਦਾ ਹੈ ਕਿ ਤਾਜਪੁਰ ਡੈਅਰੀ ਕੰਪਲੈਕਸ ਅਤੇ ਹੈਬੋਵਾਲ ਡੈਅਰੀ ਕੰਪਲੈਕਸ ਵਿਖੇ ਜਿੰਨੀਆਂ ਵੀ ਡੈਅਰੀਆਂ ਹਨ, ਉਹਨਾਂ ਦੇ ਮਾਲਕਾਂ ਵਲੋਂ ਆਪਣੀਆਂ-ਆਪਣੀਆਂ ਡੈਅਰੀਆਂ ਵਿੱਚ ਪਾਣੀ ਦੀ ਵਰਤੋਂ ਸਬੰਧੀ ਫਲੋ ਮੀਟਰ 15 ਦਿਨਾਂ ਦੇ ਅੰਦਰ-ਅੰਦਰ ਲਗਾਏ ਜਾਣ ਤਾਂ ਕਿ ਪਾਣੀ ਵਰਤੋਂ ਨਿਰਧਾਰਿਤ ਮਾਤਰਾ ਵਿੱਚ ਹੋ ਸਕੇ।

ਇਹ ਹੁਕਮ ਮਾਮਲੇ ਦੀ ਤੰਤਪਰਤਾ ਨੂੰ ਧਿਆਨ ਵਿੱਚ ਰੱਖਦੇ ਹੋਏ ਇੱਕਤਰਫਾ ਪਾਸ ਕੀਤਾ ਜਾਵਾ ਹੈ ਅਤੇ ਆਮ ਜਨਤਾ ਨੂੰ ਸੰਬੋਧਿਤ ਕੀਤਾ ਜਾਵਾ ਹੈ। ਇਹ ਹੁਕਮ ਦਾ ਜਿਲ੍ਹਾ ਲੋਕ ਸੰਪਰਕ ਅਫਸਰ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ ਵੱਲੋਂ ਪ੍ਰੈਸ ਮੀਡੀਆ ਰਾਹੀਂ ਪ੍ਰਚਾਰ ਹੋਵੇ। ਇਹ ਹੁਕਮ ਦੀਆਂ ਨਕਲਾਂ ਸਮੂਹ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਤਹਿਸੀਲਦਾਰਾਂ, ਨਗਰ ਕੰਸਲਾਂ, ਬੀ.ਡੀ.ਪੀ.ਓਜ਼ ਦਫਤਰਾਂ, ਬਲਾਕ ਸੰਮਤੀਆਂ, ਜਿਲ੍ਹਾ ਪ੍ਰੀਸਦ ਤੇ ਦਫਤਰਾਂ, ਸਮੂਹ ਗ੍ਰਾਮ ਪੰਚਾਇਤਾਂ, ਰੇਲਵੇ ਸਟੇਸ਼ਨਾਂ, ਬੱਸ ਸਟੈਂਡ ਅਤੇ ਸਦਰ ਮੁਕਾਮਾਂ ਆਦਿ ਦੇ ਨੋਟਿਸ ਬੋਰਡਾਂ ਤੇ ਚਸਪਾ ਕਰਕੇ ਲਾਗੂ ਕੀਤਾ ਜਾਵੇਗਾ।

ਇਹ ਹੁਕਮ ਅੱਜ ਮਿਤੀ 26/08/2025 ਨੂੰ ਮੇਰੇ ਹਸਤਾਖਰਾਂ ਅਤੇ ਅਦਾਲਤੀ ਮੋਹਰ ਹੇਠ ਜਾਰੀ ਕੀਤਾ ਗਿਆ।

ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ

ਪਿਠ.ਅੰ.ਨੰ.154-70 /ਐਮ.ਏ

ਮਿਤੀ- 26/08/2025

ਇਸ ਦਾ ਇੱਕ ਉਤਾਰਾ ਨਿਮਨ ਲਿਖਤ ਨੂੰ ਸੂਚਨਾ ਅਤੇ ਯੋਗ ਕਾਰਵਾਈ ਹਿੱਤ ਭੇਜਿਆ ਜਾਵਾ ਹੈ-

1. ਮੁੱਖ ਸਕੱਤਰ/ਗ੍ਰਹਿ ਸਕੱਤਰ, ਪੰਜਾਬ ਸਰਕਾਰ, ਚੰਡੀਗੜ੍ਹ
2. ਕਮਿਸ਼ਨਰ, ਪਟਿਆਲਾ ਮੰਡਲ, ਪਟਿਆਲਾ
3. ਕਮਿਸ਼ਨਰ, ਪੁਲਿਸ, ਲੁਧਿਆਣਾ
4. ਕਮਿਸ਼ਨਰ, ਨਗਰ ਨਿਗਮ, ਲੁਧਿਆਣਾ
5. ਜਿਲ੍ਹਾ ਤੇ ਸੈਸ਼ਨ ਜੱਜ, ਲੁਧਿਆਣਾ
6. ਸਬੰਧਤ ਉਪ ਮੰਡਲ ਮੈਜਿਸਟਰੇਟ, ਜਿਲ੍ਹਾ ਲੁਧਿਆਣਾ
7. ਸਿਵਲ ਸਰਜਨ, ਲੁਧਿਆਣਾ
8. ਕਾਰਜਕਾਰੀ ਇੰਜੀਨੀਅਰ, ਪੰਜਾਬ ਸੀਵਰੇਜ ਬੋਰਡ, ਲੁਧਿਆਣਾ
9. ਜਿਲ੍ਹਾ ਲੋਕ ਸੰਪਰਕ ਅਫਸਰ, ਲੁਧਿਆਣਾ
10. ਸਮੂਹ ਸਬੰਧਤ।

- ਮੋਹਰ -
ਜਿਲ੍ਹਾ ਮੈਜਿਸਟਰੇਟ,
ਲੁਧਿਆਣਾ



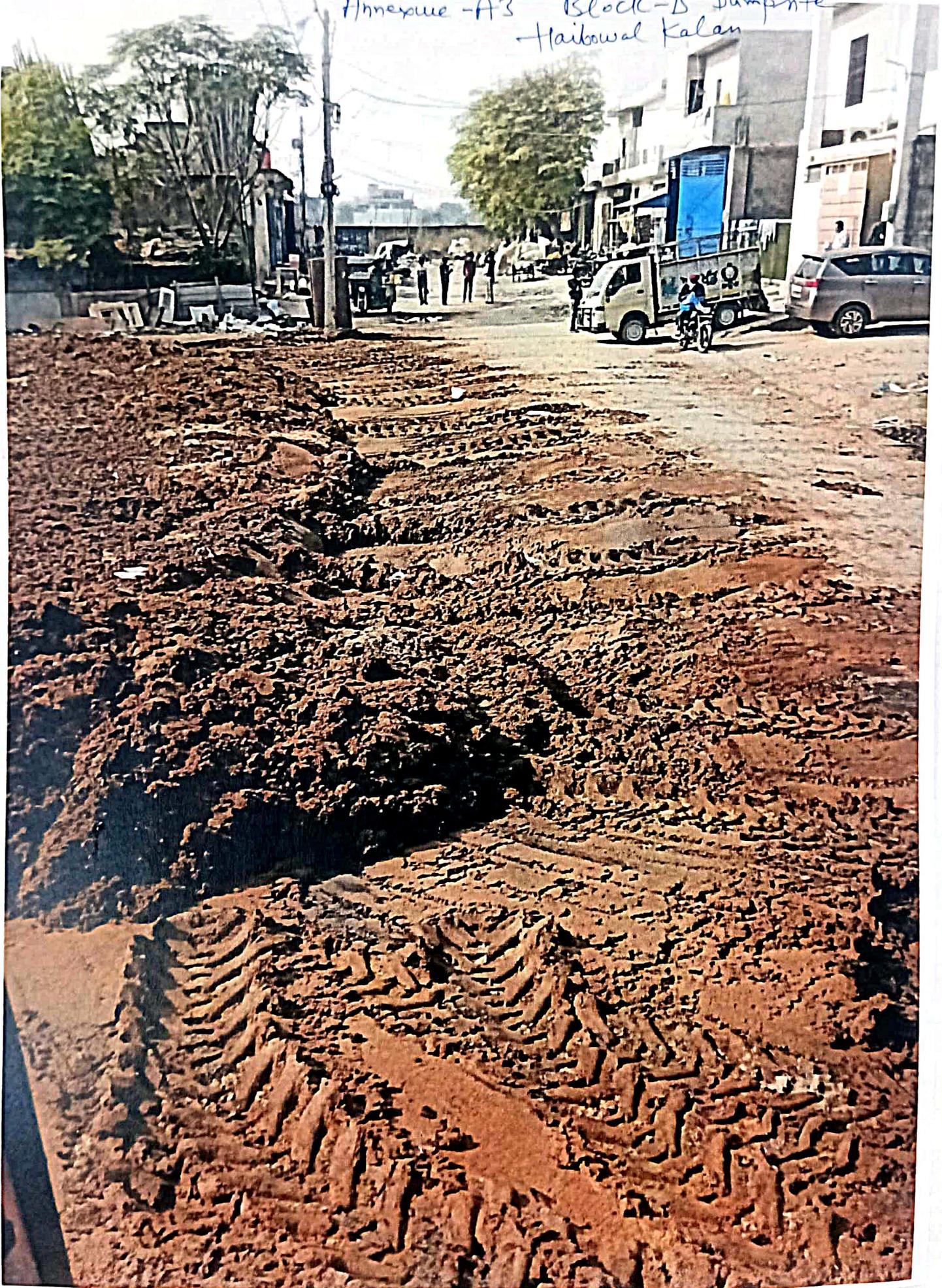
Annexure - A3
Dumpsite Area C Block
Harbour Kalam

254

American - A 3
Black A heat
Slaughter house
Hudson



Annexure -A3 Block-B Dumpsite
Haibowal Kalan



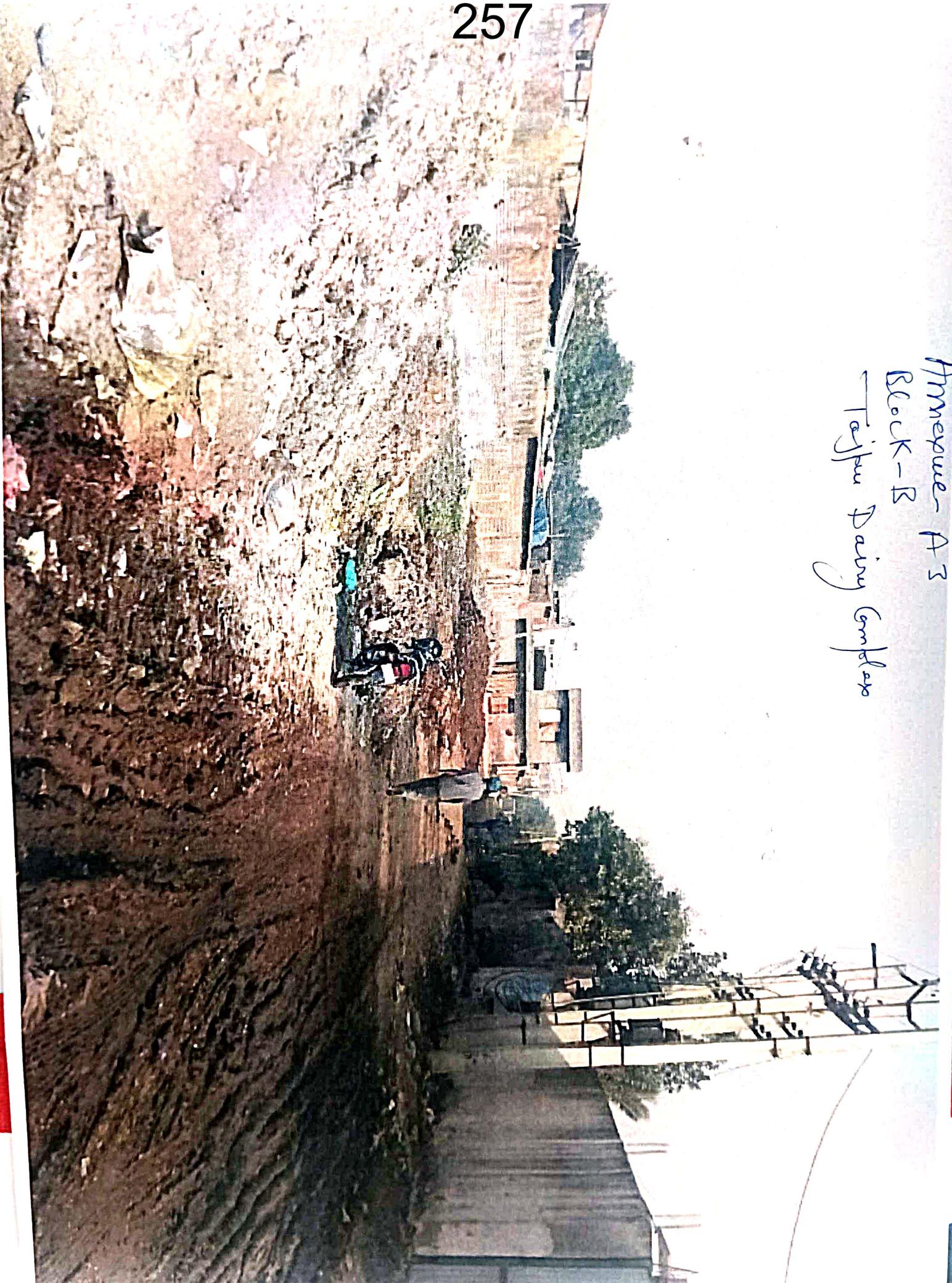
Annexure 256

Block - A
Tajpur Dairy Complex



257

Amrapur A3
Block-B
Tajpur Dairy Complex



Annex 258A-3

Dumpsite Block-B
Tajpur Dairy Complex

